

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

**UNSTARRED QUESTION NO. 3971
TO BE ANSWERED ON WEDNESDAY, THE 18th MARCH, 2020**

Disposal of Criminal and Civil Cases

3971. SHRI SANJAY KAKA PATIL:

SHRI SUNIL KUMAR PINTU:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to fix any time limit for disposal of criminal and civil cases in various courts in the country;**
- (b) if so, the details thereof and if not, the reasons therefor;**
- (c) whether the Government proposes to set up any commission or committee for judicial reforms and speedy disposal of pending court cases; and**
- (d) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS &
INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a): No, Sir.

(b): As judiciary is an independent organ of the State under Constitution of India, such matters are regulated by the Judiciary and Government has no role to play.

(c) and (d): National Mission for Justice Delivery and Legal Reforms was set up in August, 2011 with the twin objectives of increasing access by reducing delays and arrears in the system and enhancing accountability through structural changes and by setting performance standards and capacities. The Mission has been pursuing a co-ordinated approach for phased liquidation of arrears and pendency in judicial administration, which, *inter-alia*, involves better infrastructure for courts including computerisation, increase in strength of subordinate judiciary, policy and legislative measures in the areas prone to excessive litigation, re-engineering of court procedure for quick disposal of cases and emphasis on human resource development.

To advise on the goals, objectives and strategies of the National Mission and the Action Plan and its implementation, an Advisory Council has been set up under the Chairmanship of Minister of Law and Justice with wide ranging membership. An action plan of the National Mission was formulated under 5 strategic initiatives which are reviewed by the Advisory Council of the National Mission from time to time. Eleven meetings of the Advisory Council have been held so far. Activities under the National Mission are of an on-going nature and regular reports are presented before the Advisory Council of the National Mission.
